

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Wednesday, this the 3rd day of June 2020.

Cr.L.M.P.No.2681/2020

1. Praveenkumar,S/o.Moorthy
  2. Mugunthan,S/o.Velusay
  3. Kannan,S/o.Bose
- ... Petitioners/Accused.

Vs

State through the Inspector of Police,

Thideer nagar P.S. Cr.No.518/2020 ... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Iyyapparaja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.
2. The offences alleged are U/s. 147, 148, 341, 294(b), 323, 324 and 506(ii) of IPC.
- 3.Heard.
4. Considered the argument of the both sides. The learned counsel for the petitioners would submit that a case has been registered against the accused in Cr.No.518/2020 of Thideer Nagar P.S U/s. 147, 148, 341, 294(b), 323, 324 and 506(ii) of IPC, the petitioners were arrested on 20.5.2020 and they are in judicial custody for the past 15 days, this is a case and a case in counter case, the injured has taken treatment as out patient in both cases. The learned public prosecutor has also admitted that the injured has taken treatment as out patient in both cases. Considering the incarceration period of the petitioners for the past 15 days and considering the fact that this is a case and a case in counter

case and the injured has taken treatment as out patient, this Court is inclined to grant bail to the Petitioner on condition.

5. In the result, the Petitioners are ordered to be enlarged on bail on their executing own bond each for Rs.10,000/- to the satisfaction of the **Superintendent, District Jail, Theni**. After a period of 6 weeks, the petitioner should surrender before the Judicial Magistrate concerned and execute a fresh bond for Rs.10,000/- with two sureties for likesum each to the satisfaction of Judicial Magistrate concerned. Thereafter, the petitioners shall appear and sign before the Inspector of Police, Respondent Police Station daily at 10.00 a.m., until further orders. The petitioners shall co-operate with the investigation and they shall not threaten the witnesses, they shall not induce witnesses and they shall not cause obstacles to the pending investigation. If there is any violation of condition, the Investigation Officer is within his discretion to approach the Court of the learned Judicial Magistrate concerned for cancellation of bail order though bail granted by the Sessions Court, as per ruling of the Hon'ble Supreme Court reported in ***P.K. Shaji /Vs./State of Kerala (2005) AIR SC W 5560***. Accordingly, the petition is allowed.

Pronounced by me in Camp Court on the 3rd day of June 2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned
2. The Inspector of Police, Thideer nagar P.S.
3. The Superintendent, District Jail, Theni.
4. The Petitioners through his counsel.